

## PART C.-PAYMENT OF EXPENSES TO JURORS

1. Every person who attends in obedience to a summons issued under Chapter XXIII of the Code of Criminal Procedure, in order to serve as a Juror at a trial-

Travelling expenses.

- (a) before the High Court;
- (b) before any Court of Sessions;

shall be entitled to his *bona fide* travelling expenses, if his place of residence be not less than five miles distant from the Court which he attends. Such travelling expenses shall not exceed the railway fare to and from the Court when the person summoned can perform the journey by rail.

Note.- Government servants are entitled to bona fide travelling expenses from the Court as provided for in this paragraph, vide, Rule 2.137 of the Civil Services Rules (Punjab), Volume III:

2. Every person summoned as a Juror shall be entitled to subsistence allowance for each day's necessary absence from his residence and attendance at Court, such subsistence allowance not to exceed rupees five *per diem*.

Subsistence allowance.

Note.-No subsistence allowance shall be paid to Government to a Government Servant acting as a Juror.

3. In every case in which a person is summoned as a Juror the Court at which his attendance is required shall, if he is entitled to travelling allowance under Rule 1, determine the class by rail which he is entitled, by reason of his rank or position, to make use of; or in the event of his being unable to travel by rail, the *bona fide* travelling expenses which he has incurred coming to Court and must incur on his journey homewards, and shall also determine the rate *per diem* at which subsistence allowance is to be granted under rule 2.

Trial Court to fix expenses. Certificate of expenses actually incurred.

*Certificate to be furnished by a Juror before payment of expenses.*

I HEREBY certify that the travelling expenses *bona fide* incurred by me in attending this Court as a Juror

In obedience to a summons (my place of residence being not less than miles distant) are as noted below, viz:-

	Coming	Returning	Total
Railway fare	.....	.....	
Carriage hire	.....	.....	
Total	.....	.....	

Dated )  
The ) Juror